

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11712-11713/2024

[Arising out of impugned final judgment and order dated 15-05-2024 in CRR No.53/2007 and CRLA No.2526/2006 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SHESH NARAIN PANDEY

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 166007/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 166008/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. S. Nagamuthu, Sr. Adv.
Mr. M.P. Parthiban, AOR

For Respondent(s) : Mr. Daya Krishan Sharma, AOR
Mr. Shubham Rana, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the respondent No.5 seeks time to file counter affidavit.
2. The same be filed within two weeks.
3. Rejoinder, if any, thereto may be filed within two weeks thereafter.
4. List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)